

20.6.90

SPM&ND

Mr. Madhusoodhanan-for Jose.
Mr. Nambiar-for respondents.

The learned counsel for the respondents seeks two weeks time to reply on the interim relief prayed for. List for further directions on 6.7.90 till which date the interim relief already given will continue.

1.0. issued
on 22.6.90

20.6.90

TWZ

Both sides represented through counsel. Reply has not been filed so far. There was a direction by the court on 20.6.90 to list this case for further direction on 6.7.90. Hence, the case is posted for further direction on 6.7.90.

for 3/7

CNF,
Posted on 6/7.

3.7.90.

6.7.90

SPM & AVH

Shri Ramakrishnan-for Jose.
Shri CS Ramanathan-for PVM Nambiar.

At the request of the learned counsel for the respondents, list for further directions on interim relief, on 27.7.90 till which date the interim order will continue.

The learned counsel for the respondents undertakes to file reply for the application within a week with a copy to the learned counsel for the applicant, who may file rejoinder if any within a week thereafter. Pleadings should be completed by the next date of hearing before us on 27.7.90.

1.0. issued
on 16.7.90

6.7.90

27.7.90

SPM & AVH

(Hon'ble SPM)

Mr. Ramakrishnan-for Mr. Jose
Shri CS Ramanathan-for Nambiar.

Shri Ramakrishnan learned counsel on behalf of Shri P.K.Jose. Counsel for the applicant states at the Bar that the applicant does not wish to press this application further as the relief is likely to be granted by the respondents. In the circumstances we close this application as not pressed but without prejudice to the applicant's right to approach this forum in case he feels aggrieved by the action taken by the respondents.

Order communicated on 31.7.90

2/172

FILE CLOSED

(A. V. Haridasan)
Judicial Member

(S.P. Mukerji)
Vice Chairman

27.7.90